

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**RECORD OF PROCEEDINGS**

**Petition Nos.294, 295,296, 297, 298 and 299/2009**

- Subject: 1. **Petition No 294/2009**- Petition for approval of tariff for Kopili Hydro Electric Project, (200 MW) for the period 2009-14
2. **Petition No 295/2009**- Petition for approval of tariff for Assam Gas Based Power Project (291 MW) for the period 2009-14.
3. **Petition No 296/2009**- Petition for approval of tariff for Ranganadi Hydro Electric Project (405 MW) for the period 2009-14
4. **Petition No 297/2009**- Petition for approval of tariff for Khandong Power Station (50 MW) for the period 2009-14.
5. **Petition No 298/2009**- Petition for approval of tariff for Kopili Hydro Electric Project, Stage-II (25 MW) for the period 2009-14
6. **Petition No 299/2009**- Petition for approval of tariff for Agartala Gas Turbine Project (84 MW) for the period 2009-14.

Date of hearing: 17.8.2010

Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner: North Eastern Electric Power Corporation Ltd.

Respondents: Assam State Electricity Board & ors.

Parties present: 1. Shri P.K.Borah, NEEPCO  
2. Ms. Debjani Dey, NEEPCO  
3. Ms. Elizabeth, NEEPCO  
4. Shri Rana Bose, NEEPCO  
5. Shri A.K.Datta  
6. Ms. Mallika Bezbaruah, Consumer

These petitions have been filed by the petitioner, North Eastern Electric Power Corporation Ltd (NEEPCO), for approval of tariff in respect of the generating stations for the period 2009-14, based on the Central Electricity Regulatory Commission (Terms and conditions of Tariff) Regulations, 2009 (hereinafter 'the 2009 regulations')

2. The representative of the petitioner submitted that it had not received replies filed by the respondent ASEB and the consumer respondent, in some of the above matters and prayed that the respondents may be directed to serve copies of the replies, in order to file its rejoinder. Accordingly, the representative submitted that the matters may be heard after pleadings are completed in the matters.

3. The respondent ASEB, by its letter dated 6.8.2010 addressed to the Commission has pointed out that even though the installed capacity of the Assam Gas Based Power Project (in Petition No.295/2009) was 291 MW, on an average only 160 to 180 MW of power could be generated which was primarily on account of the compressors remaining out of order for longer periods and also for the failure of the petitioner to maintain the compressors. It has also been submitted that in order to achieve efficient operation of the generating station, the petitioner should have replaced these compressors instead of forcing the beneficiaries to serve the cost of the said asset. The respondent further submitted that it had paid depreciation in respect of the compressors which form part of the original cost of the project. The respondent reiterated that it was the duty of the petitioner to replace the said compressors and the additional cost incurred on this count, should not be imposed on the beneficiaries. Accordingly, the respondent has sought the intervention of the Commission, for settlement of the issue.

4. The Commission directed the petitioner to submit its reply on the above contentions of the respondent ASEB on affidavit, along with details of the scheme undertaken by petitioner, to increase the availability of the Assam Gas Based generating station.

5. The Commission also directed the petitioner to file on affidavit, the adjustment statement of the capital cost, as admitted by the Commission as on 31.3.2009, for the generating stations, after taking into consideration the tariff orders of the Commission for the period 2004-09.

6. The information as required at paras 4 and 5 above, was directed to be submitted, by the petitioner, with copy to the respondents, latest by 13.9.2010.

7. The Commission also directed the respondents ASEB and the consumer respondent to serve copies of their replies, latest by 6.9.2010, on the petitioner, who may file its rejoinder, by 20.9.2010.

8. Matters to be re-notified for hearing on 21.10.2010.

sd/-  
T.Rout  
Joint Chief (Law)